(b) and (c) The report published in the 'MothersJ«i' of 31st December, *1912* is not corroborated by the vast coverage about this Test in the other important national dailies. According to knowledgeable circles, including the Press in general, this Match was keenly contested and the Indian team put in the best possible performance.

Papers laid

How.aver, the 'Motherland' report has been brought to the notice of the Board of Control for Cricket in India which is the national body concerned with the conduct of these Test Matches, for such action as they deem necessary.

PAPERS LAID ON THE TABLE

I. ANNUAL ACCOUNTS (1970-71) OF THE COMMISSIONERS FOR THE' PORT OF CALCUTTA AND THE AUDIT REPORT THEREON

II. SIXTH ANNUAL REPORT (1971-72) ON THE WORKING OF THE SEAMEN'S PROVIDENTFUNDSCHEME

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Accounts of the Com missioners for the Port of Calcutta, for the year 1970-71, and the Audit Report thereon. [Placed in Library, *See* No. LT-4320|73],

II. A copy (in English and Hindi) of the Sixth Annual Report on the working of the Seamen's Provident Fund Scheme, for the year 1971-72, [Placed in Library. See No. LT-4160 [73].

NOTIFICATION OF THE MINISTRY OF WORKS AND HOUSING THE MINISTER

*MP STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy (in English Hindi) of the Ministry of Works and Housing Notification S.O. No. 4144, dated the 4th December, 1972. [Placed in Library. See No. LT-4170[73].

NOTIFICATIONS OF THE MINISTRY OF AGRICULTURE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture):

(i) Notification G.S.R. 1172, dated the 21st August, 1972, issued under subsection (1) of section 10 of the Produce Cess Act, 1966.

(ii) Notification G.S.R. No. 1131, dated the 28th August, 1972, publishing the Produce Cess (Amendment) Rules, 1972, under section 22 of the Produce Cess Act, 1966. [Placed in Library. *See* No. LT 4321(73 for (i) and (ii)].

SOLVENT-EXTRACTED OIL, DE-OILED MEAL AND EDIBLE FLOUR (CONTROL) AMENDMENT ORDER, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 a copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 432(E), dated the 9th October, 1972, publishing the Solvent-extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1972. [Placed in Library. *See* No. LT-4172]73].

NOTIFICATIONS OF THE MINISTRY OF HEALTH AND FAMILY PLANNING

THE DEPUTY MINISTER IN THE' MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJJI

BASAPPA): Sir, I beg t_0 lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Planning (Department of Health):

(i) Notification S.O. No. 642, dated the 2nd February, 1970, publishing the Drugs and Cosmetics (First Amendment) Rules, 1970.

(ii) Notification S.O. No. 2139, datad the 5th June, 1972, publishing the Drugs and Cosmetics Amendment Rules, 1972.

(hi) Notification S.O. No. 2353, dated the 21st June, 1972, publ.sh- | ing the Drugs and Cosmetics (Second Amendment) Rules, 1972. [Placed in Library. See No. LT- I 4322|73 for (i) to (iii)].

NOTIFICATIONS OF THE MINIS-TRY OF EDUCATION AND SOCIAL j WELFARE AND THE DEPARTMENT OF CULTURE

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND [SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI • D. P. YADAV): Sir, I beg to lay on \ the Table:

I. A copy (in English and Hindi) of the Ministry of Education and Social Welfare Notification G.S.R. No. 1208, dated the 20th September, 1972, publishing the Architects (Ex pert Committee) Rules, 1972, under clause (b) of sub-section (2) of section 44 of the Architects Act, 1972, together with a statement giv ing reasons for the delay i_n laying the Notification on the Table. [Placed in Library. *See* No. LT-4259|73].

II. A copy (in English and Hindi) of the Ministry of Education and Social Welfare (Department of Cul ture) Notification G.S.R. No. 1477, dated (the 2nd October, 1972, in / English and the 2nd November, 1 .1972, in Hindi) publishing the Indian '

[RAJYA SABHA] to a matter of urgent 180 public importance

Museum (Amendment) Rules 1972, under sub-section (3) of section 15A of the Indian Museum Act, 1910, together with a statement giving reasons for the delay in laying the notifications on the Table. [Placed in Library. [See No. LT-3260]73].

III. A copy (in English and Hindi) of the Department of Culture Notification G.S.R. No. 1601, dated the 12th December, 1972, publishing the Victoria Memorial Hall (General Provident Fund) (Amendment) Rules, 1972, issued under section 5 of the Victoria Memorial Act, 1903 [Placed in Library. *See* No. LT-4261|73].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Devaluation of the U.S. Dollar and its Impact on the Indian Rupee

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, I beg to call the attention of the Minister of Finance to the devaluation of the U.S. dollar and its impact on the Indian Rupee and the economy of the country.

[MR. DEPUTY CHAIRMAN in the Chair]

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Mr. Deputy Chairman, Sir, it will be recalled that in December 1971, there was a realignment of currencies as a result' of the agreement among the Group of Ten at a meeting which took place at the Smith-Sonian Institution in Washington. The International Monetary Fund gave approval to the realingnment of currencies and invited other countries to declare exchange rates for their currencies which would be described as Central Rates. The Fund also permitted variations around such Central Rates within a margin of 21 per cent. We took the decision at that time to designate the Central Rate of the Indian rupee at Rs. 18.9677